



Indian Institute of Corporate
Affairs,
(Ministry of Corporate Affairs)
Plot No.6, 7 & 8, Sector-5,
IMT Manesar, District- Gurugram
PIN-121 052 (Haryana)
Tele: 0124-264 0000; Fax: 0124-
2291036

F.No.A-12011/4/2019-HR

Dated : 02nd June, 2020

Vacancy Notification

The Indian Institute of Corporate Affairs (IICA), Manesar has been established as an autonomous institution and been registered under the Societies Registration Act, 1860 (21 of 1860) by Ministry of Corporate Affairs (Government of India). The IICA acts as a think tank and a Centre of Excellence to support the growth of corporate sector in India through an integrated and multi-disciplinary approach. The Institute, through its various centres, schools and foundations, offers capacity building and advisory solutions to Central/State Governments, Statutory Authorities, Public Sector Undertakings (PSUs) and private corporates.

2. The Insolvency and Bankruptcy Board of India[IBBI] has recently established a Research Chair called "IBBI - Insolvency and Bankruptcy Law Research Chair" at Indian Institute of Corporate Affairs (IICA), Manesar. The main objective of this Chair would be to provide well-equipped centre's of learning to intellectuals, academicians and students to undertake studies and research with an intention to understand assess and disseminate ideas and thoughts in the area of insolvency and bankruptcy. The scope of work of this Research Chair shall, inter-alia, include:

(i) Capacity Building

This shall include exploring opportunities for training and professional development including continuing professional education of the Insolvency Professionals (IPs), Registered Valuers and/or any other professionals regulated by IBBI. It will include developing structured courses, continuous professional development modules, mass open online courses, etc.

(ii) Advocacy and Awareness

This shall include organization of seminars, conferences, workshops, moots for advocacy of the Code and creating awareness among various stakeholders including but not limited to domestic and international investors, academics, thought leaders, sociologists, corporate, financial institutions, and representative groups of individuals from various strata of the society. The topics, target audience and cadence as may be agreed upon in consultation with IBBI.

(iii) Research and Publications

Research and Publication shall include undertaking research and publication initiative on core as well as related topics relevant to the Code in the form of journals, white papers, research papers on topics to be agreed upon in consultation with IBBI. Some indicative topics for research are:

- Individual Insolvency in different countries
- Latest development in the arena of insolvency law in India and other countries
- Comparative analysis of insolvency law in India and other countries of the World.
- Impact of insolvency law on Indian Economy
- Impact of insolvency Law on behavioural changes of debtor and creditor
- Pre-Insolvency Regime in case of Individual Insolvency in Australia, France, Canada, UK and USA.
- Mediation and Counselling Mechanism and structure in other countries to replicate the same after modification in India and better implementation of Individual Insolvency regime.
- Personal Guarantor, Proprietorship, MSMEs, Recovery Mechanism, & Rate
- Identifying variables to capture the outcome of implementation of IBC

(iv) Any other relevant area:

- Any other relevant area / activity, as may be decided by IBBI and IICA, for successful implementation of the Insolvency and Bankruptcy Code, 2016.

3. In above background, Indian Institute of Corporate Affairs (IICA), Manesar invites applications for filling up of the position of Chair Professor for “IBBI Research Chair” purely on contract basis initially for a period of 2 years at a consolidated (all inclusive) remuneration/fee of Rs.2.67 lakh/month. The details like educational qualification, experience, roles and responsibilities etc. for the aforementioned position are indicated in *Annexure-I* attached herewith.

4. All interested candidates, who meets eligibility conditions as laid down in Annexure-I, are requested to send their duly filled and signed applications in the prescribed format at Annexure-II alongwith all supporting documents through e-mail (scanned application with documents)/speed post/ in person to Administrative Officer, Indian Institute of Corporate Affairs, Plot No.6,7 &8, Sector-5, IMT Manesar, District - Gurugram (Haryana), PIN - 122052 or email at hr@iica.in by 10.07.2020 [Friday] till 6.00 P.M. positively. The applications received after the closing date/time shall not be entertained.

5. Canvassing by the candidates in any form shall render him/her liable for disqualification from consideration for the position.

(Anil Kumar)
Administrative Officer
Tele: 91-124- 2640086

Position – Chair Professor, IBBI – Insolvency and Bankruptcy Law Research Chair

S. No.	Brief Heading	Details of the requirement / contents for the Brief Heading
1.	Nomenclature of Position	Chair Professor [IBBI – Insolvency and Bankruptcy Law Research Chair]
2.	No. of position/(s)	01 (One)
3.	Scale of Pay/Pay Matrix/ Consolidated remuneration/fee	Rs.2.67 lakh/Month (<i>Consolidated</i>)
4.	Duration/period of engagement	02 (Two) years (<i>Extendable up to 3 years</i>)
5.	Maximum age limit	70 years
6.	Educational Qualifications & Experience required:	
	<p>(i) Consistently good academic record with at least 60% marks in Master’s degree in a relevant/ allied/concerned discipline or equivalent;</p> <p>(ii) An eminent scholar with PhD or Fellow of IIMs in the concerned/ allied/relevant discipline.</p> <p>(iii) Actively engaged in research with evidence of published work of high quality with a minimum of 10 publications as peer-review National/International journals duly cited by other peers and professionals. Out of 10 publications, only 3 publications (preferably in the area of insolvency), which are adjudged as best and duly offered by the candidate, shall be evaluated by the Chair Professor Selection Committee (CPSC).</p> <p>(iv) A minimum of 10 years’ of experience of teaching/industry/research/professional.</p> <p align="center">OR</p> <p>In the event the candidate is from Industry and the profession, the following shall constitute as essential:</p> <p>(a) Consistently good academic record with at least 60% marks in Master’s Degree in a relevant/ allied/concerned discipline or equivalent;</p> <p>(b) An outstanding professional with established reputation in the relevant field, who has made significant contributions to the knowledge and practice in the concerned / allied/relevant discipline, to be substantiated by credentials.</p> <p>(c) The candidate should have significant professional work experience which can be recognized at national/international level as equivalent to Ph.D. and 12 years relevant/ allied experience in industry/profession.</p> <p><i>Provided that</i> the recognition for significant professional work shall be valid only if the same is recommended unanimously by a 3 Member Committee of Experts appointed by the Chairman, Board of Governors.</p>	
	7.Duties & Responsibilities of Chair professor: Chair Professor shall perform all Academic, Research and Administrative functions as decided by IICA in consultation with IBBI. Duties and responsibilities shall, <i>inter-alia</i> , include:	
	(i) Academic and Research Functions:	
	a. To pursue high-quality research in insolvency and bankruptcy and related	

issues with a clear focus on complementing the existing activities, research within the Schools, Centres and Other Departments of IICA for creating high impact;

- b. To engage in policy research for a meaningful policy intervention and support to IBBI and Ministry of Corporate Affairs (MCA).
- c. To publish high-quality research output in the forms of books, monographs, working papers, articles and reviews in international/national peer-reviewed academic journals and other appropriate forms;
- d. To teach in various long and short-term capacity building programmes conducted by IICA;
- e. To aid in further attracting significant funding for research projects and grants from various funding agencies;
- f. To develop a vibrant research culture by engaging team of high-profile researchers;
- g. To guide, monitor and review research studies/ dissertations of accredited institutions on the subject;
- h. To provide academic and research guidance to faculty members and students at IICA;
- i. To lead in promoting the discipline of corporate affairs and best practice in the relevant area nationally and internationally.
- j. To undertake any other duties/functions as assigned from time to time.

(ii) Administrative Functions

- a. To ensure that the accounts of funds are maintained properly;
- b. Submit a report of the Research Chair within 30 days of the completion of 6 months' period to Research Chair Monitoring Committee (RCMC) and a copy also provided to Insolvency & Bankruptcy Board of India (IBBI).
- c. Submit reports of the activities of the Research Chair to RCMC as well as IBBI within 30 days of the completion of 6 months' period.
- d. Convene meetings of RCMC (at least three meetings in a year) to review the functioning of the Research Chair. However, the DG&CEO, IICA may direct the Chair Professor to convene meeting of RCMC as and when required.
- e. Any other administrative work assigned from time to time.

8. Outline, schedule and final outputs for the tasks:

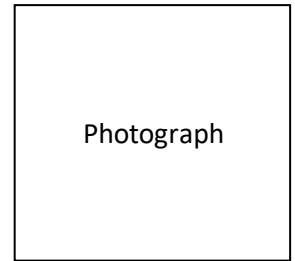
Chair professor shall, within 45 days of his/her joining, develop and submit a work-programme for the next 12 months' of the Research Chair to Research Chair Monitoring Committee (RCMC) for approval. A broad framework of activities for the complete duration of the Research Chair shall also be prepared.

9.	Place of Duty	Indian Institute of Corporate Affairs (IICA), IMT Manesar. However, the incumbent may be posted in Delhi-NCR also.
10.	Reporting Arrangements:	Chair Professor shall report to Director General & CEO, IICA

Format of the application for the Position of Chair Professor, IBBI - Insolvency and Bankruptcy Law Research Chair on purely contractual basis at IICA

1. Name of the candidate:

2. Date of Birth :



3. A) Educational Qualifications:

(Mention the degree, University, class/division/marks starting from high school chronologically)

Examination	School/College/Institute	Board/University	Year of Completion	Percentage of Marks/Grade

B) Professional membership, if any:

4. List of Publication, if any (attach a separate sheet)

(Publication in newspapers and popular magazines will not be considered)

Peer-reviewed international journals

Peer-reviewed national journals Chapters in books

Books

5. Academic Experience

Name of the Institution/organization	Duration		Designation	Full time/Part time
	From	To		
Total Academic Experience				___ Years ___ Months

6. Industry/Professional experience :

Name of the Institution /Organization	Duration		Designation	Full time/part time
	From to			
Total Industry / Professional experience				___ Years ___ Months

Total (6+7) = ___ Years ___ Months

7. Training, if any received, which is relevant to the post applied for:

Name of the relevant Training Programme	Duration From to	Organisation from where received	Nature of Training received	Remarks

8. Details about the present post held -

(i) Present post held:

(ii) Full scale of pay:

(iii) Present pay:

(iv) Date from which held:

(v) Date of retirement under the rules:

9. (i) Present postal address with Pin Code Number:

(ii) Telephone No. (Off.) Residence.....Mobile.....Email.....

10. Any other relevant information

Signature of the Candidate

Date:

DECLARATION

I CERTIFY THAT THE FOREGOING INFORMATION IS CORRECT AND COMPLETE TO THE BEST OF MY KNOWLEDGE AND BELIEF AND NOTHING HAS BEEN CONCEALED/DISTORTED. IF AT ANY TIME I AM FOUND TO HAVE CONCEALED/DISTORTED ANY MATERIAL INFORMATION, MY APPOINTMENT SHALL BE LIABLE TO BE SUMMARILY TERMINATED WITHOUT NOTICE/COMPENSATION.

PLACE:

DATE:

SIGNATURE OF THE CANDIDATE